

(2021) 06 UK CK 0116

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 1847 Of 2018

Ashok Kumar Jindal

APPELLANT

Vs

Project Director, National High Way of India, And Others

RESPONDENT

Date of Decision : 25-06-2021

Acts Referred:

Citation : (2021) 06 UK CK 0116

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Naresh Pant, T.S. Phartiyal, G.S. Negi

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. By means of this writ petition, petitioner has sought the following reliefs:

â??i) Issue a writ, order or direction in the nature of mandamus commanding the respondents to complete the drainage (Nala) of the Khatima-

Tanakpur National Highway at Village Amaoun, Tehsil Khatima, District Udham Singh Nagar.

ii) Issue a writ, order or direction in the nature of mandamus commanding the respondents plot of the petitioner shall not be disturbed and do not leave

the wastage of drainage (Nala) on the plot of the petitioner.â??

2. Learned counsel for the respondent nos. 1 to 3 submits that if petitioner makes a representation or construction of drainage near the plot of the

petitioner, his request shall be considered sympathetically.

3. In such view of the matter, the writ petition is disposed of with liberty to petitioner to approach respondent no. 3 by making a representation. If such

representation is made within two weeks from today, respondent no. 3 shall consider the same and take appropriate decision thereupon, in accordance with law, within a period of six weeksâ?? from the date of receipt of representation alongwith certified copy of this order.